DEATH OF SHRI PRABHAKARAN THAMPAN

Mr. Speaker: I have to inform the House of the sad demise of Shri Prabhakaran Thampan, who died on the 28th May, 1957, in Coimbatore. He was a Member of the old Central Legislative Assembly.

I am sure the House will join with me in conveying our condolences to his family. The House may kindly stand in silence for a minute to express its sorrow.

(*The Members then stood in silence for a minute*).

MOTION FOR ADJOURNMENT

SATYAGRAHA COMPAIGN IN CHANDIGARH

Mr. Speaker: I have received notice of an adjournment motion tabled by Shri Vajpayee. It reads:

> "The failure of the Union Government in solving the language issue in the Punjab resulting in the starting of satyagraha campaign by the Arya Samaj in Chandigarh since the 30th May".

How is this the responsibility of the Central Government?

श्री वाजपेयी (बलरामपुर) आज के दैनिक पत्रों मे पंजाब के मुख्य मंत्री सरदार प्रताप सिंह कैरो ने.. ...

अध्यक्ष महोदय : यह तो सब जानते हैं लेकिन

how is the Central Government concerned about it:

श्री वाजपेयी : मुख्य मंत्री का कहना है कि पंजाब में जो भी भाषा नीति अपनाई जा रही है वह केन्द्रीय सरकार द्वारा निश्चित की गई नीति है और केन्द्रीय सरकार के परामर्श के बिना वह कोई परिवर्तन नहीं कर सकते हैं। पंजाब एक सीमान्त प्रदेश है और पंजाब में घटने वाली घटनाओं से यह संसद् या केन्द्रीय सरकार उदासीन नहीं रह सकती है।

Mr. Speaker: May I know what the hon. Home Minister has to say?

गृह-कार्य मंत्री (पंडित गो० ब० पन्त) : मुझे भी बड़ा खेद है कि इस प्रकार का आन्दोलन पंजाब में शुरू किया गया है। हम लोग यह आशा कर रहे थे कि पंजाब के सभी मतभेद वाले प्रश्न हल हो गये हैं और पंजाब जैसे महत्वपूर्ण प्रदेश में अब सब मिलजुल कर काम करेंगे। फिर इस पार्लियामेंट में जो निश्चय हुआ है उसके अनुसार सब बातें हो रही हैं और देश के हर एक समझदार आदमी को अपनी तरफ से समर्थन कर के उन्हें और भी प्रोत्साहन देना चाहिए। उसके विरुद्ध कोई आन्दोलन हो तो बड़े दुःख की बात है। परन्तु जो कोई निश्चय हैं वे मुद्दत हुई तब हुए थे। अगर कोई आदमी ऐसी बात का विरोध करे तो फिर यह केन्द्रीय सरकार क्या उसमें कर सकती है या प्रादेशिक सरकार क्या कर सकती है, यह समझ में नहीं आता है। मैं तो जिन सज्जन ने यह प्रस्ताव दिया है, उन से प्रार्थना करूंगा कि वह आर्य समाज के नेताओं और लोगों से अनुरोध करें कि वे इस प्रकार के अपने आन्दोलन को छोड़ दें। यह देश के हित में नहीं है और इससे आपस में सिक्खों और हिन्दुओं के अन्दर मेल बढ़ने के बदले में खिचाव बढ़ेगा जोकि देश के लिए और पंजाब के लिए अहितकर है और सब को मिलजुल कर काम करना चाहिए। जो बातें निश्चित हुई हैं वे इन सब के हित की हैं। कम से कम एडजोर्नमेंट मोशन के लिए तो कोई मामला ही नहीं है। खेद मुझे भी है लेकिन दोष उनका है जो आन्दोलन कर रहे हैं न कि उनका जो नीति निश्चित हुई है उसके अनुसार कार्य कर रहे हैं।

Shri Vajpayee: May I make a submission?

अभी गृह-मंत्री महोदय ने जो कुछ कहा है उसके सम्बन्ध में मुझे इतना ही निवेदन करना है कि यदि केन्द्रीय सरकार पंजाब सरकार और आर्य समाज के नेताओं के बीच में जो विवाद चल रहा है उसके सम्बन्ध में स्वयं कोई पक्ष

न खेती और दोनों में समझौता कराने का प्रयत्न करती तो सत्याग्रह करने की नौबत न आती। आज पंजाब में ऐसी स्थिति है कि मातापिताओं को

Mr. Speaker: So far as an adjournment motion is concerned, first of all, I must be satisfied before I give my consent Then 25 or 50 Members, as the case may be, will rise in their seats Thereafter, it will be taken up for discussion This is not the time for such discussion All that I wanted to know was whether *prima facie* there was any default on the part of the Central Government here If there was, I would certainly allow the adjournment motion But I do not find that there is any responsibility of the Central Government which they have not discharged in this case Therefore, I am not called upon to give my consent to this adjournment motion

---

PAPERS LAID ON THE TABLE

THIRD ANNUAL REPORT OF THE ORGANISATION AND METHODS DIVISION

The Prime Minister and Minister of External Affairs: (Shri Jawaharlal Nehru): I beg to lay on the Table a copy of the Third Annual Report (1956-57) of the Organisation and Methods Division [*Placed in Library See* No S-76/57]

REPORT OF ADMINISTRATIVE VIGILANCE DIVISION

The Minister of Home Affairs (Pandit G. B. Pant): Sir, I beg to lay on the Table a copy of the Report of the Administrative Vigilance Division for the year ending 31st March, 1957. [*Placed in Library See* No S-77/57]

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, on behalf of Shri Keshava Deva Malaviya, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of each of the following Notifications

(1) Notification No S R O. 1691, dated the 25th May, 1957 making certain further amendment to the Mineral Concession Rules, 1949.

(2) Notification No S R O. 1692, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949

(3) Notification No S R O 1693, dated the 25th May, 1957 making certain amendment to the Mining Leases (Modification of Terms) Rules, 1956

(4) Notifications No S R O 1694, dated the 25th May, 1957 making certain further amendments to the Mineral Concession Rules, 1949 [*Placed in Library See* No S-78/57]

AMENDMENT TO PUBLIC DEBT RULES

The Deputy Minister of Finance (Shri B R. Bhagat). Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Notification No S R O 1288, dated the 27th April, 1957, together with the Explanatory Note, making certain amendment to the Public Debt Rules, 1946 [*Placed in Library See* No S-79/57]

DIRECTIONS ISSUED BY THE SPEAKER UNDER THE RULES OF PROCEDURE

Sardar Hukam Singh (Bhatinda): Sir, I beg to lay on the Table a copy each of Directions Nos 71A and 103A issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha [*Placed in Library See* No S-80/57]